

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 4578**

TO BE ANSWERED ON THE 28TH MARCH, 2023/ CHAITRA 7, 1945 (SAKA)

CRIME AGAINST SCs

4578. SHRI P.P. CHAUDHARY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has details of the number of crimes committed against persons belonging to Scheduled Castes, particularly in the States of Rajasthan during the last four years and if so, the details thereof;

(b) the number of crimes committed against women belonging to Scheduled Castes during the said period;

(c) whether crimes against persons belonging to Scheduled Castes have been increasing during the said period; and

(d) if so, details of the percentage increase for each year and the action taken thereon for the prevention of the same?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI AJAY KUMAR MISHRA)**

(a) & (b) : National Crime Records Bureau (NCRB) compiles and publishes statistical data on crimes in its publication "Crime in India". The published reports are available until year 2021. Specific information about women belonging to Scheduled Caste is not maintained by NCRB. The details of number of Cases Registered, under Crime against Scheduled Castes (SCs) during years 2018-2021, State/UT-wise including Rajasthan are at Annexure.

(c) & (d) : 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India. The responsibility of maintaining law and order, protection of life and property of the citizens including SCs rest with the respective State Governments. The State Governments are competent to deal with such offences under the extant provisions of laws. However, the Government is committed to ensure protection of Scheduled Castes. Bureau of Police Research & Development (BPR&D) conducts training, courses and webinars from time to time for police personnel sensitizing them for effective implementation of Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) (POA) Act, 1989. In addition, Government of India has issued advisories from time to time to implement the provisions of the POA Act and Rules in letter and spirit, which are available at www.mha.gov.in.

State/UT-wise Cases Registered (CR), under Crime against Scheduled Castes (SCs) during 2018 to 2021.

SL	State/UT	Cases Registered (CR)			
		2018	2019	2020	2021
1	Andhra Pradesh	1836	2071	1950	2014
2	Arunachal Pradesh	0	0	0	0
3	Assam	8	21	28	15
4	Bihar	7061	6544	7368	5842
5	Chhattisgarh	264	341	316	330
6	Goa	5	3	2	4
7	Gujarat	1426	1416	1326	1201
8	Haryana	961	1086	1210	1628
9	Himachal Pradesh	130	189	251	244
10	Jharkhand	537	651	666	546
11	Karnataka	1325	1504	1398	1673
12	Kerala	887	858	846	948
13	Madhya Pradesh	4753	5300	6899	7214
14	Maharashtra	1974	2150	2569	2503
15	Manipur	0	0	0	0
16	Meghalaya	0	0	0	0
17	Mizoram	0	0	0	0
18	Nagaland	0	0	0	0
19	Odisha	1778	1886	2046	2327
20	Punjab	168	166	165	200
21	Rajasthan	4607	6794	7017	7524
22	Sikkim	5	4	0	2
23	Tamil Nadu	1413	1144	1274	1377
24	Telangana	1507	1690	1959	1772
25	Tripura	1	0	2	3
26	Uttar Pradesh	11924	11829	12714	13146
27	Uttarakhand	58	84	87	123
28	West Bengal	119	145	109	108
	TOTAL STATE(S)	42747	45876	50202	50744
29	A&N Islands	0	0	0	0
30	Chandigarh	1	1	3	0
31	D&N Haveli and Daman & Diu+	1	2	1	0
32	Delhi	36	76	69	136
33	Jammu & Kashmir*	1	2	7	13
34	Ladakh		-	0	0
35	Lakshadweep	0	0	0	0
36	Puducherry	7	4	9	7
	TOTAL UT(S)	46	85	89	156
	TOTAL (ALL INDIA)	42793	45961	50291	50900

Source: Crime in India

Note : '+' Combined data of erstwhile D&N Haveli UT and Daman & Diu UT for 2018 & 2019

* Data of erstwhile Jammu & Kashmir State including Ladakh for 2018 & 2019